

Item-35

M.A.1721/2003 in  
O.A.3197/2002

4.9.2003

( 4 )

Present: Shri S.K.Sawhney, counsel for the applicant  
Shri R.L.Dhawan, counsel for respondents.

M.A.1721/2003

This Tribunal on 27.1.2003 had disposed of  
O.A.3197/2002 with the following directions:

"For the reasons given above, we accept the present application and quash the impugned order. However, we make it clear that nothing said herein would restrain the respondents from, if they deem it appropriate, getting the sanction to prosecute the applicant and proceed in accordance with law or to initiate departmental action, if permitted under the relevant rules. The applicant would be entitled to the consequential benefits as permissible in law."

The respondents seek extension of time primarily on the ground that the matter is with the C.B.I.

Keeping in view that the order was passed on 27.1.2003, we find no reason as to why, subject to whatever action that the respondents may like to take, the consequential benefits be not given to the applicant. Sufficient time has already been granted. There is no good ground to grant further time. M.A. is dismissed.

Naik  
( S.K. Naik )  
Member (A)

Aggarwal  
( V.S. Aggarwal )  
Chairman.